

(2011) 11 SHI CK 0251
In the High Court Of Himachal Pradesh
Case No : CWP No. 9886 of 2011-I

Neelam Kumari

APPELLANT

Vs

State of H.P. and another

RESPONDENT

Date of Decision : 19-11-2011

Acts Referred:

Citation : (2011) 11 SHI CK 0251

Hon'ble Judges : Sanjay Karol, J;Kurian Joseph, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The petitioner is a para teacher. She is aggrieved since she is not paid the vacation salary and other benefits as are paid to the contract teachers. In the judgment dated 21.10.2010, in CWP No. 2880 of 2010 titled as Dhananjay Saini versus State of H.P. & ors., and connected cases, this Court has held that para teachers are entitled to all the emoluments as are paid to contract teachers, because as per the Government policy, they are to be treated similarly for all purposes. Therefore, this writ petition is disposed of directing the respondents to pay the eligible vacation salary, during the entire service period, to the petitioner in case the same has not been granted so far in view of the judgment of this Court in Baldev Singh versus State of H.P. & ors, on production of a copy of this judgment alongwith a copy of the writ petition and a copy of the judgment, referred to above, by the petitioner. If the amounts are not disbursed, as above, the petitioner will be entitled to interest @ 10% and the officer(s) responsible for the delay shall be personally liable for the same.

2. Pending application(s), if any, also stands disposed of.